

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.85 of 2020

Santosh Kumar Das	Petitioner
Versus			
The Union of India through C.B.I.	Opposite Party

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner	: Mr. R.S. Mazumdar, Sr. Adv.
For the O.P.	: Mr. Rajiv Sinha, ASGI

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

07/09.09.2021: It has been pointed out by the learned senior counsel for the petitioner that the present criminal revision is related to the Prevention of Corruption Act.

Office to verify and list this case before the appropriate bench.

(Rajesh Kumar, J.)